

hardly 100 metres from the branch, the location of the branch cannot be considered as a factor for occurrence of this incident. The bank has further reported that though there was no security guard in the branch for the last six months, an armed guard has been posted at the Katanga branch after the incident.

Renovation of BIC Mills

4472. SHRI JAGAT VIR SINGH DRONA : Will the Minister of TEXTILES be pleased to state :

(a) whether the management of B.I.C. have submitted any proposal to the Textile Ministry for renovation of B.I.C. mills, Lal Imali and Dhariwal mills and after making necessary amendments in the proposal the experts of the Ministry have forwarded it to the Cabinet with their notes;

(b) if so, whether the Cabinet has approved it;

(c) if not, the reasons for delay in this regard;

(d) whether the Government propose to formulate any concrete scheme for smooth functioning of these mills; and

(e) if so, the time by which this scheme is likely to be formulated and the details thereof?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) to (e) The BIC was referred to the BIFR due to its net worth erosion. The BIFR recommended winding up of the company. The Company has gone in appeal before the AAIFR which dismissed the appeal on 9.5.97. The company is at present before the High Court of Allahabad for winding up. In the meanwhile, the Government has entrusted the Wool Research Association with the task of studying the techno-economic feasibility of the revival of the Lal Imli and Dhariwal mills. Their report has been received and is under consideration of the Government.

[English]

Investment in Private Sector

4473. SHRI SHANTILAL PURSHOTTAM DAS PATEL : Will the Minister of FINANCE be pleased to state :

(a) the total amount of foreign debts and the shares of financial institutions in the total financial investment in the private sector Steel, Power, Oil and Gas Projects, refinery and the cellular telecommunications etc. in the country at present;

(b) the names of the private sector undertakings together with total number of their projects which have accepted such investments;

(c) the details of the other main conditions and criteria regarding loan in respect of such investment and financial participation;

(d) whether the Government and the Reserve Bank of India have any control over such financial arrangements; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (e) Information is being collected and will be laid on the Table of the House to the extent available and permissible under the Rules.

[Translation]

Ban on export of Meat

4474. SHRI M.R. CHAUDHARI :
SHRI JANARDAN PRASAD MISRA :

Will the Minister of COMMERCE be pleased to state :

(a) whether a large quantity of meat is exported from India;

(b) if so, whether there has been constant demand in the country for banning the export of meat;

(c) if so, whether the Government have taken any decision in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : (a) Exports of meat and meat preparations were valued at Rs. 801.24 crore in 1997-98. (source : DGCI&S. Calcutta)

(b) Yes, Sir.

(c) to (e) The quantity of meat exported from India is less than 4% of the national production and such exports act as an alternate market for the industry. Keeping this in view, the requests for imposing a ban on export of meat have not been acceded to, as it would affect our foreign exchange earnings and threaten the employment opportunities for weaker sections of the society. However, the export of beef (meat of cow and its progeny) will continue to remain banned.

[English]

Share for Tripura on Central Taxes

4475. SHRI SMAR CHOUDHURY : Will the Minister of FINANCE be pleased to state :

(a) whether during 1997-98 there has been considerable shortfall in Central Taxes collected in Tripura and due to which State's share for Central Taxes has come down;

(b) if so, whether the devolution by way of State's share of all Central Taxes have been much lower than what recommended by the 10th Finance Commission;

(c) if so, whether the Government ensure that the State received at least the amount recommended by the 10th Finance Commission;

(d) if so, the details thereof, and

(e) if not, the reasons therefor ?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) The State's share in Central taxes is not linked to collections in that State. The share is determined based on the accepted recommendations of the Finance Commission in this regard. Against the Budget Estimate of Rs. 447.42 crores, the State's share for Tripura was Rs. 429.77 crores in the Revised Estimates 1997-98.

(b) to (e) The devolution recommended by the 10th Finance Commission is in terms of percentage of Central taxed collected. The recommendations of the 10th Finance Commission on devolution of share in Central taxes (vide paras 5.47 & 5.48, Chapter V and amount 6.19, Chapter VI of their Report) do not specify absolute amount of share of States. The projections of gross tax revenues of the Centre for the period 1995-2000 given by the Commission is merely an assessment/forecast. The share is determined with reference to actual collections and not with reference to the collections projected by the Commission.

Officials involved in fraud cases in Coalfields

4476. SHRI NARESH PUGLIA :
SHRI INDRAJIT GUPTA :

Will the Minister of COAL be pleased to state :

(a) the details of officers of various coalfields in the country involved in fraud cases and against whom disciplinary proceedings have been initiated;

(b) whether CBI had also conducted raids at some officers posted in various coalfields, particularly in Western Coalfields Limited during the past few years;

(c) if so, the facts and details thereof, Coalfields-wise;

(d) whether the officers who were found culprit/guilty have been awarded with promotions and still continuing in the same coalfield;

(e) if so, the facts thereof and the reasons therefor; and

(f) the steps the Government propose to take to remove such officials?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) As per information received from Coal India Limited (CIL), 64 officers in CIL headquarters and subsidiary companies of CIL were involved in fraud

cases during the period from 1989-90 onwards. Disciplinary proceedings were initiated against 62 of such officers and court cases initiated against 2 of them. The break-up of the 64 officers company-wise is given below :

Company	Number of Officers
CIL Hqrs.	1
Eastern Coalfields Ltd.	10
Bharat Coking Coal Ltd.	8
Central Coalfields Ltd.	29
Western Coalfields Ltd.	Nil
South Eastern Coalfields Ltd.	5
Mahanadi Coalfields Ltd.	7
Northern Coalfields Ltd.	1
Central Mine Planning and Design Institute Ltd.	3
Total	64

(b) and (c) In CIL and its subsidiary companies CBI have conducted 47 raids during the period from 1989-90 onwards. The break-up of the CBI raids company-wise is given below:

Company	Number of CBI raids
CIL Hqrs.	Nil
Eastern Coalfields Ltd.	Nil
Bharat Coking Coal Ltd.	2
Central Coalfields Ltd.	13
Western Coalfields Ltd.	6
South Eastern Coalfields Ltd.	Nil
Mahanadi Coalfields Ltd.	23
Northern Coalfields Ltd.	2
Central Mine Planning and Design Institute Ltd.	1
Total	47

(d) to (f) CIL has informed that no officer found guilty has been promoted. One officer had been given *ad-hoc* promotion in CCL before the judgement was passed against him in a CBI court case. On his conviction in the court, action has been initiated to cancel the promotion and also to terminate his service as per CIL rules.

[Translation]

Development Board for Weaver Community

4477. SHRI SHANKAR PRASAD JAISWAL : Will the Minister of TEXTILES be pleased to state :

(a) whether the Commission for Backward class the recommended in its report for setting up a separate Board for the development of weavers;